

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 28 JUL 1994

APPLICATION NUMBER: 363/93 and 239 to 245/94

APPLICANTS:

Mr. Lakshmikantharaje Urs
and Seven others

RESPONDENTS:

Secretary, Deptt of Animal
& Husbandry & Dairying, ND Delhi
and Others.

To

- 1) Sri. M. Narayanaswamy, Advocate 844 upstairs,
17-G-Main, Fifth Block, Rajajinagar, Bangalore-10
2. Sri. G. Shanthappa, Advocate, C.G.S.O,
High Court Bldg, Bangalore-1

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ~~ORDER/~~
~~STAY ORDER/INTERIM ORDER/~~, passed by this Tribunal in the above
mentioned application(s) on 25-07-94

Issued on

29/7/94

[Signature]

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[Signature] 28/7
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NOS. 363/93
AND 239 TO 245 OF 1994

MONDAY THIS THE TWENTY FIFTH DAY OF JULY, 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN MEMBER (A)

1. Lakshmi Kantharaje Urs
Aged 51 years,
Assistant Statistician,

2. Dr. Pramod Prakash
Aged 49 years,
Hatchery Officer

3. Dr. K. Amrutha Reddy
Aged 48 years,
Director

4. Prasanna Kumar Panda,
Aged 37 years
Veterinary Officer

5. A.G. Kulkarni,
Aged 38 years,
Farm Supervisor

6. Sayeed Ahmed,
Aged 32 years,
Farm Supervisor,

7. Dr. S. Venugopal,
Aged 26 years,
Farm Supervisor

8. P. Nallappa
Aged 32 years,
Farm Supervisor

Applicants

(All the applicants are working
in Central Poultry Breeding Farm,
Hesaraghatta, Bangalore)

(By Advocate Shri M.N. Swamy)

v.

1. Government of India,
represented by its Secretary,
Ministry of Agriculture,
Department of Animal Husbandry,
and Dairying, Krishi Bhavan,
New Delhi - 110 001



2. The Secretary to Government
of India, Ministry of Science
and Technology, Department of
Science & Technology,
Technology Bhavan,
New Mehrauli Road,
New Delhi - 110 016

3. The Animal Husbandry Commissioner,
Department of Animal Husbandry,
and Dairying,
Krishi Bhavan,
New Delhi

Respondents

(By Learned Standing Counsel)
Shri G. Shanthappa

O R D E R

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

The controversy in this application is all about the attitude of the Government to grant certain benefits to the applicants under the Flexible Complementing Scheme which ensures promotion from time to time. However, the pleadings in this behalf are not very clear or cogent. The issue herein is whether the Institution - Central Poultry Breeding Farm, Hessaraghatta, Bangalore, where the applicants are working, is a place where research and development is undertaken in order to be eligible for being covered under the aforesaid Scheme. It is said that more than one representation in that behalf has been made to the Ministry of Agriculture for recognising the applicants entitlement for the Scheme but has been of no avail. We, therefore, think it appropriate to direct the Department of Animal Husbandry, Ministry of Agriculture, New Delhi to dispose of

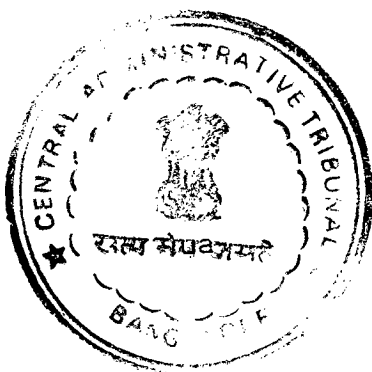
the representations made by the applicants and are said to be still pending. The learned Standing Counsel tells us that not all the applicants have made representations but that only a few of them have made and those representations are still pending consideration. Be that as it may, whatever representations are pending in the Ministry, we direct disposal of the same within six months from the date of receipt of a copy of this order paying heed to the Directory of R&D Institutions published by the Ministry of Science and Technology, Department of Science & Technology, New Delhi in August, 1987, in which the applicants' Institute has been categorised as one of the R&D Institutions in the Department of Agriculture & Cooperation, Ministry of Agriculture. No costs.

Sch-
(T.V. RAMANAN)
MEMBER (A)

Sch-
(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

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S. Shankar 28/7
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL LECH
BANGALORE



CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 8 FEB 1995

Miscellaneous APPLICATION NO: 65/95 in OA.No.363/93 and 239 to
245 of 1994.

APPLICANTS:- Sri.Lakshmikantharaje Urs and seven others.

V/S.

RESPONDENTS:-The Secretary, Deptt.of Animal Husbandry and Dairying,
New Delhi and others.,

To:

1. Sri.M.Narayanaswamy, Advocate, No.844, Upstairs,
17-G-Main, Fifth Block, Rajaj inagar, Bangalore-10.
2. Sri.G.Shanthappa, Addl. Central Govt. Stng. Counsel,
High Court Bldg, Bangalore-1.

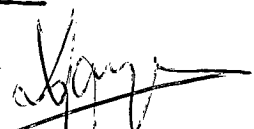
Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 03-02-1995.

Issued on
8/2/95

9/c


for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

Sri Lakshmikantharaje vs & 7.08 V/s The Secy, D/O. Animal Husbandry and Dairying, N. Delhi,

MA NO. 65/95 in OA NO. 363/93 & 239 to 245/94

Date	Office Notes	Orders of Tribunal
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VR(MA) / ANV(MJ)
3.2.95

Heard. MA 65/95 seeking extension of time is opposed by Sri MN Swamy. Having regard to the circumstances as brought out in MA 65/95, is extended by a further period of three months to comply with the directions of this Tribunal.

SW

Sch-

Sch-
/ 31

M(J)

M(A)



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[Signature]
10/08/95
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

B-727

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Contempt Petition No.81 to 87 of 1995 Dated: **20 DEC 1995**

IN

Application No. 363 of 1993 and 239 to 245 of 1994.

Applicant(s) : Lakshmi Kantharaj Urs and six others.,
V/s.

Respondents : Sri.Balakrishnan, Secretary, Department of
Animal Husbandry & Dairying, New Delhi.

To

1. Sri.M.Narayanaswamy, Advocate,
No.844, Upstairs, 17th-G.Main,
Fifth Block, Rajajinagar,
Bangalore-560 010.
2. Sri.M.S.Padmarajaiah, Senior CGSC,
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by
Central Administrative Tribunal, Bangalore-38

-x-x-x-

A copy of the ~~Order/Stay Order/Interim Order~~,
passed by this Tribunal in the above mentioned application(s)
is enclosed for information and further necessary action.
The Order was pronounced on- 07-12-1995.


for Deputy Registrar
Judicial Branches.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: :BANGALORE

CONTEMPT PETITION NO.81 TO 87/1995
IN
ORIGINAL APPLICATION NO.363/93 & 239 TO 245/94

THURSDAY, THE SEVENTH DAY OF DECEMBER, 1995

Mr. JUSTICE P.K.SHYAMSUNDAR.
Mr. V.RAMAKRISHNAN.

...VICE-CHAIRMAN
...MEMBER (A)

1. Lakshmi Kantharaj Urs,
Aged 51 years,
Assistant Statistician.
2. Dr. Pramod Prakash,
Aged 49 years,
Hatchery Officer.
3. Dr. Amrutha Reddy,
Aged 48 years,
Director.
4. A.G.Kulkarni,
Aged 38 years,
Farm Supervisor.
5. Sayeed Ahmed,
Aged 32 years,
Farm Supervisor.
6. Dr. S.Venugopal,
Aged 26 years,
Farm Supervisor.
7. P.Nallappa,
Aged 32 years,
Farm Supervisor.

(All the applicants/complainants are working in
Central Poultry Breeding Farm, Hessarghatta, Bangalore

...Applicants/
Complainants

By Advocate Shri M.N.Swamy.

Versus

Shri Balakrishnan,
Secretary to Ministry of Agriculture,
Department of Animal Husbandry & Dairying,
Government of India, Krishi Bhavan,
New Delhi - 110 001.

...Accused/
Respondent

By Shri M.S.Padmarajaiah, S.C.G.S.C.



ORDER

Mr. Justice P.K. Shyamsundar. Vice-Chairman

This Contempt Petition no longer survives, by now that the department come forward stating that the direction issued by this Tribunal while disposing of the applications OA363/93 & 239 TO 245/94 calling upon the respondents to dispose off the representation of the applicants herein have since been disposed of in accordance with the requirements of law and a copy of the order passed by the department disposing of the representations is as per Annexure-II dated 18th September, 1995. The department had complied with the direction issued by this Tribunal and there is no occasion for adjudication of this Contempt Petition at all. Hence, the Contempt proceedings are dropped. If the applicants are still aggrieved by the contents of the OM produced at Annexure-II, under which their representation had been disposed of, it is open to them to take further recourse to law. No costs.

Sd-

Sd-

(V. RAMAKRISHNAN)
MEMBER (A)

(P. K. SHYAMSUNDAR)
VICE-CHAIRMAN

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Section Officer

Central Administrative Tribunal
Bangalore Bench
Bangalore

Gaja

